

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No.761/2015
in
OA No.4445/2011**

This the 5th day of May, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member, (J)
Hon'ble Mr.K.N.Shrivastava, Member (A)**

Shri B.D. Gupta
S/o late ShriLakhi Ram
R/o 2056-A, Gali No.1
Rajgarh Extension,
Delhi. ... Applicant

(By Advocate: Ms.MeenuMainee)

Versus

1. Shri Rajiv Mehrishi
Secretary
Minstry of Home Affaris
North Block
New Delhi.
2. Shri K.K. Sharma
Chief Secretary
Government of NCT Delhi
IP Estate,
New Delhi..... Respondents

(By Advocate: ShriAnmolPandita for Shri Vijay Pandita)

ORDER(ORAL)

By Hon'ble Mr.JusticeM.S.Sullar,M(J):

The epitome of the facts, which needs a necessary mention for deciding the instant Contempt Petition, is that initially the applicant B.D.Gupta has filed OA bearing No.4445/2011 which was allowed. The punishment order dated

20.05.2004 and order dated 13.01.2011 of Appellate Authority were quashed vide order dated 20.12.2012 by this Tribunal.

2. According to the applicant, respondents have not complied with the directions contained in the order dated 20.12.2011 of this Tribunal.

3. At the very outset learned counsel for the respondents has placed on record a copy of the order No.4(203)/Edn./GOC/2011/3421 dated 04.05.2016 by virtue of which the respondents have already complied with the directions contained in the indicated order. In this view of the matter, we are satisfied that there is a substantial compliance of the order of this Tribunal.

4. Therefore, the CP is hereby dismissed and rule is discharged.

5. Needless to mention that in case the applicant is still aggrieved by the order dated 04.05.2016 issued by the respondents, he would be at liberty to agitate the same in an appropriate forum and in accordance with law.

(K.N. Shrivastava) (Justice M.S.Sullar)
Member(A) Member(J)

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